

IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH KOLKATA

**BEFORE SHRI RAJPAL YADAV, VICE PRESIDENT
AND SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

**ITA No.317/Kol/2022
Assessment Year: 2019-20**

Bengal Peerless Housing Development Company Limited 6/1A, Mangal Deep, Ground floor, Moira Street, Beckbagan, Kolkata-700017. (PAN: AABCB 3038 P)	Vs.	Deputy Commissioner of Income Tax, Circle-7(1), Kolkata.
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Soumitra Choudhury, Advocate &
Shri Pronobesh Sarkar, Advocate
Revenue by : Shri G. Hukugha Sema, CIT

Date of Hearing : 11.01.2023
Date of Pronouncement : 01.03.2023

CORRIGENDUM

PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:

We find that in the order passed by the Tribunal dated 01.03.2023 in ITA No. 317/Kol/2022 wherein a typographical numerical error has been occurred in page 8, para 10.1 which is as under:

1. *Advertisement and Publicity* - Rs.3,50,900/-
2. *Brokerage and commission* - Rs.44,20,600/-
2. The rectified amount to be read as under:
 1. *Advertisement and Publicity* to be read as Rs. 3,15,50,900/- instead of Rs.3,50,900/-
 2. *Brokerage and commission* to be read as Rs.44,20,680/- instead of Rs.44,20,600/-.

Sd/-

**(RAJPAL YADAV)
VICE PRESIDENT**

Sd/-

**(GIRISH AGRAWAL)
ACCOUNTANT MEMBER**

Kolkata, Dated: 10.07.2023

JD, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT(A)- Kolkata
4. The Pr.CIT - , Kolkata
5. The DR, ITAT, Kolkata Bench, Kolkata

//True Copy//

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata